

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00115/2018

DATED THIS THE 20th DAY OF NOVEMBER, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Smt.HV.Pramila,
W/o Late K.Manjunath,
Aged 49 years, residing at
No.133, 5th Across,
Bilekahalli Layout,
Bengaluru. 560076.

...Applicant

(By Shri,AR.Holla..... Advocate)

Vs.

1. Union of India,
By Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001.

2.The Chief Postmaster General,
Karnataka Circle,
Bengaluru-560 001.

3.The Senior Superintendent of Post Offices,
Bengaluru South Divison,
Bengaluru 560 041.

...Respondents

(By Shri S.Sugumaran . ACGSC)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. In the earlier OA we had held that the rescinding of his request for voluntary retirement was within the competence of the applicant at that case and therefore, directed the reinstatement. Since he was kept out of service against the rules and against the consent of the applicant therein, we had held that the applicant is eligible for the period in the interregnum be treated as duty. Since we have already passed an order on that, it means that the period will be treated as duty for all purposes and not to be dealt with in any other way. Therefore, the present applicant – the widow of the original applicant is eligible for pay and allowances for the interregnum period. It may be made available to her within next 2 months.
2. OA is allowed. No order as to costs.

(DINESH SHARMA)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER (J)

bk.

Annexures referred to by the applicant in OA.No.115/2018

Annexure A-1: Copy of order in OA-760/2015 dated 31.3.2016.

Annexure A-2: Copy of order dated 1.6.2016

Annexure- A-3.A copy of order dated 15.6.2016

Annexure- A-4.A copy of applicant's representation dated 21.6.2016

Annexure- A-5.A copy of order dated 28.6.2016

Annexure- A-6.A copy of death certificate dated 5.12.2016

....

bk